FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EMERALD PERFORMANCE CHEMICAL PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Emerald Performance Chemical Private Limited
2.	Date of incorporation of corporate debtor	1st March 2016
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24296MH2016PTC273687
5.	Address of the registered office and principal office (if any) of corporate debtor	231, 2nd Floor, Gala Complex Premises Co-op Soc Ltd. Deendayal Upadhyay Marg, Gala Industrial Estate, Mulund- west, Mumbai- 400080.
6.	Date of closure of Insolvency Resolution Process	1st August 2024
7.	Liquidation commencement date of corporate debtor	1st August 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Rajkumar Feru Gupta IBBI/IPA-001/IP-P-02103/2020-2021/13247
9.	Address and e-mail of the liquidator, as registered with the Board	502 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near Western Express Highway, Mumbai - 400066 rf.gupta86@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053 emerald.liq@gmail.com
11.	Last date for submission of claims	6th September, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of Emerald Performance Chemical Private Limited on 1st August 2024 (order was received on 7th August 2024).

The stakeholders of **Emerald Performance Chemical Private Limited** are hereby called upon to submit their claims with proof on or before **6th September, 2024** to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 09.08.2024
Place: Mumbai

Mr. Rajkumar Feru Gupta
IBBI/IPA-001/IP-P-02103/2020-2021/13247
Liquidator in the matter of
Emerald Performance Chemical Private Limited

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF RENAISSANCE URBAN INFRA PRIVATE LIMITED

	PARTICULARS	DETAILS
1	Name of Corporate Debtor	**Renaissance Urban Infra Private Limited**
2	Date of incorporation of corporate debtor	19/01/2001
3	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31901MH2001PTC220378
5	Address of the registered office and principal office (if any) of the corporate debtor	601, 6th Floor Hubtown Solaris, Saiwadi, N. S. Phadke Road, Near Gokhale Bridge, Andheri (E), Mumbai, Maharashtra 400069
6	Date of closure of Insolvency Resolution Process	2nd August 2024
7	Liquidation commencement date of corporate debtor	2nd August, 2024 (Order received on 5th August,2024)
8	Name and registration number of the insolvency professional acting as Liquidator	**Anil Kashi Drolia** IBBI/IPA-001/IP-P-02327/2020-2021/13482
9	Address and e-mail of the Liquidator, as registered with the Board	B-906, Park Side 1, Raheja Estate, Kulupwadi, Borivali-East, Near National Park, Mumbai, Maharashtra - 400066 Email: anildrolia.ip@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	302-304, Regent Chambers, Nariman Point, Mumbai – 400021.Email: liq.ruipl@gmail.com
11	Last date for submission of claims	4th September, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Renaissance Urban Infra Private Limited** on 2ndAugust, 2024.

The stakeholders of Renaissance Urban Infra Private Limited are hereby called upon to submit their claims with proof on or before 4th September, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: 9th August, 2024 **Sd/-**
Place: Mumbai
CA Anil Kashi Drolia - Liquidator
Renaissance Urban Infra Private Limited
Registration No.: IBBI/IPA-001/IP/P-02327/2020-2021/13482

SANDEEP (INDIA) LIMITED
CIN: L51491MH1982PLC350492
Reg Office : 301, PL 899/F, Corporate Arena Piramal Nagar Road, Goregaon West BHD, Mahendra Gardens, Mumbai- 400062
Website: www.sandeepindia.org
Email: info@sandeepindia.org / **Contact :** 9339962236

Notice is hereby given that the 42nd Annual General Meeting of the members of Sandeep (India) Limited will be held at registered office of the Company at 301 PL 899/F, Corporate Arena Piramal Nagar Road Goregaon West BHD, Mahendra Gardens Mumbai 400062 on Thursday, the 5th September, 2024 at 11.30 a.m.

Pursuant to the provisions of Section 91 of the Companies Act, the Register of Members and Share Transfer Books of the Company shall remain closed from 30th August, 2024 to 5th September, 2024 (both days inclusive) for the purpose of Annual General Meeting.

As per the latest Circulars issued by SEBI, Physical Copy of the Annual Report for the 42nd AGM inter-alia is not required to be sent; therefore notice along with Annual Report has been sent only through electronic mode to those Members as on 2nd August, 2024, whose email addresses are registered with the Company / Depositories. Members whose e E-mail id is not registered / updated can register / update their e-mail address. The same has been sent by e-mail to those members who have registered their e-mail IDs with the company / Depository Participants(s) for communication purpose.

Shareholders are hereby informed that the Notice of the Meeting and Annual Report are available on the website of the company www.sandeepindia.org and on the website of Calcutta Stock exchange and NSDL.

E-voting :

Pursuant to provisions of Section 108 of the Companies Act, 2013 read with the Regulation 44 of SEBI (LODR) Regulations, 2015, the Company is providing e-voting facility to its members through the e-voting services provided by NSDL. The members holding shares either in physical form or dematerialized form, on the cut-off date i.e. 29th August, 2024 may cast their vote electronically to transact the business set out in the Notice of AGM. The details of e-voting, required under Rule 20 of the Companies (Management and Administration) Rules, 2014, are given hereunder:

The remote E-Voting commences on 2nd September, 2024 at 9.00 a.m. and ends on 4th September, 2024 at 5.00 p.m. E-Voting shall not be allowed after 5:00 P.M. on 4th September, 2024. Any person who become the members after the dispatch of the Notice and holding share as on cut -off date 29th August, 2024 may obtain user id and password by sending a request at support@purvashare.com . The facility of voting through polling papers shall be made available at the venue of the Annual General Meeting. The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.

In case you have any queries or issues regarding e-voting, members may contact NSDL Trade World, Wing "A", 4th Floor, Kamala Mills Compound, Sanapati Bapat Marg, Mumbai- 400013 at Telephone No: 022 24994736, Email Id: e-voting@nsdl.com .

The result of the e-voting/voting at Annual General Meeting ballot shall be declared on or before 7th September, 2024. The result, along with the Scrutinizer's Report, shall be displayed at the Registered Office of the Company and also be placed on the company's website and communicated to the Stock Exchange where Company's share are listed.

By Order of the Board of Directors
Sandeep(India) Limited
Sd/-
Rashmi Dalmia
Managing Director
Din: 01347367

Place: Mumbai
Date: 08.08.2024

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States of America or otherwise outside India. All capitalized terms used and not defined herewith shall have the same meaning assigned to them in the Letter of Offer dated June 28, 2024 (the "**Letter of Offer**" or "**LOF**") filed with the Stock Exchange, namely National Stock Exchange of India Limited ("**NSE**") (together referred to as the "**Stock Exchange**") and the Securities and Exchange Board of India ("**SEBI**").

NANDANI CREATION LIMITED JAIPUR KURTI

NANDANI CREATION LIMITED

Corporate Identification Number: L18101RJ2012PLC037976

Our Company was incorporated as "Nandani Creation Private Limited" on February 21, 2012, under the Companies Act, 1956 with the Registrar of Companies, Jaipur, Rajasthan. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Nandani Creation Limited" vide special resolution dated August 03, 2016 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on August 12, 2016, by the Registrar of Companies, Jaipur, Rajasthan. The registered office of our Company was originally situated at F-95, Kartarpura Industrial Area, Near 22 Godam, Jaipur - 302006. Thereafter, the registered office of our Company was changed to G-13, Kartarpura Industrial Area, Near 22 Godam Jaipur 302006, Rajasthan, India.

Registered Office: G-13, Kartarpura Industrial Area, Near 22 Godam Jaipur 302006, Rajasthan, India.
Contact person: Gunjan Jain, Company Secretary & Compliance Officer
Telephone: +91 0141-4037596;| **E-mail id:** info@jaipurkurti.com | **Website**: www.nandanicreation.com

PROMOTERS OF OUR COMPANY: ANUJ MUNDHRA, VANDANA MUNDHRA, SUNITA DEVI MUNDHRA AND DWARKA DASS MUNDHRA

ISSUE OF 53,27,656 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 30/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 20/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING TO ₹ 1,598.30 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 100 EQUITY SHARE FOR EVERY 224 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY JULY 4, 2024 (THE "ISSUE").

BASIS OF ALLOTMENT

The Board of Directors of our Company would like to thank all its shareholders and investors for their response to the Company's Rights Issue, which opened for subscription on Friday, July 12, 2024 and closed on Friday, July 26, 2024 and the last date for On Market Renunciation of Rights Entitlements was Thursday, July 18, 2024.

Out of the total 951 Applications for 62,90,895 Rights Equity Shares, 311 Applications for 1,94,589 Rights Equity Shares were rejected due to technical rejections as disclosed in the Letter of Offer. The total number of valid Applications received were 640 for 60,96,306 Rights Equity Shares, which was 118.08% of the Issue size. In accordance with the Letter of Offer, the Basis of Allotment was finalized on August 02, 2024, by the Company in consultation with National Stock Exchange of India Limited ("**NSE**"), the Designated Stock Exchange, the Lead Manager to the Issue and the Registrar to the Issue. The Board of Director of the Company has at its meeting held on August 02, 2024, approved the allotment of 53,27,656 Rights Equity Shares to the successful Applicants. All valid Applications after technical rejections have been considered for allotment.

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	577	3537024	1746731	5283755
Renounces	63	43901	0	43901
Total	640	3580925	1746731	5327656

2. Information regarding total Applications received:

Category	Applications Received		Equity Shares Applied for			Equity Shares allotted		
	Number	%	Number	Value(Rs.)	%	Number	Value (Rs.)	%
Eligible Equity Shareholders	888	93.37%	6198826	185964780	98.54%	5283755	158512650	99.17%
Renouncees	63	6.63%	92069	2762070	1.46%	43901	1317030	0.83%
Total	**951**	**100%**	6290895	188726850	**100.00%**	**5327656**	**159829680**	**100.00%**

3. Basis of Allotment

Category	No. of Applications	Number of Rights Equity Shares Allotted - against Entitlement	Number of Rights Equity Shares Allotted - Against valid additional shares	Total Rights Equity Shares Allotted
Eligible Equity Shareholders	577	3537024	1746731	5283755
Renounces	63	43901	0	43901
Total	640	3580925	1746731	5237656

Intimations for Allotment / refund/ rejection cases:

The dispatch of Allotment Advice cum Refund intimation to the Allottees, as applicable, has been completed on August 02, 2024. The instructions for unblocking of funds in case of ASBA Applications were issued to SCSAs on August 02, 2024, The Listing applications were filed with the National Stock Exchange of India Limited ("**NSE**") on August 04, 2024. The Company received the Listing approval from National Stock Exchange of India Limited ("**NSE**") on August 06, 2024. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on August 07, 2024. For further details, see "*Terms of the Issue* - Allotment Advices/Refund Orders/ Unblocking of ASBA Accounts' on page 320 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE upon receipt of trading permission. The trading is expected to commence on or about August 12, 2024. Further, in accordance with SEBI circular bearing reference - SEBVHONCFODIL2ICIRP/ 2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on July 06, 2024.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALISED FORM.

DISCLAIMER CLAUSE OF SEBI: It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full text as provided in "***Other Regulatory and Statutory Disclosures – Disclaimer Clause of SEBI***" on page 182 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE); It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the 'Disclaimer Clause of NSE. The Investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in "***Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE***" on page 183 of the Letter of Offer.

Unless otherwise spaced, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

COMPANY	LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
NANDANI CREATION LIMITED JAIPUR KURTI	SRUJAN ALPHA CAPITAL ADVISORS	
NANDANI CREATION LIMITED **Registered Office**: G-13, Kartarpura Industrial Area, Near 22 Godam Jaipur 302006, Rajasthan, India **Contact person:** Gunjan Jain, Company Secretary & Compliance Officer **Telephone:** +91 0141-4037596; **E-mail id:** info@jaipurkurti.com **Website:** www.nandanicreation.com **Corporate Identity Number:** L18101RJ2012PLC037976	**SRUJAN ALPHA CAPITAL ADVISORS LLP** **Registered Address:** 112A, 1st floor, Arun Bazar, S.V. Road, Beside Bank of India, Malad (West), Mumbai - 400 064 **Correspondence Address**: 824 & 825, Corporate Avenue, Sonawala Rd, Opposite Atlanta Centre, Sonawala Industry Estate, Goregaon, Mumbai - 400 063 **Tel:** +91 022-46030709 **Contact Person:** Jinesh Doshi **E-mail:** nandani.rightsissue@srujanalpha.com **Investor grievance email:** partners@srujanalpha.com **Website:** www.srujanalpha.com **SEBI Registration Number:** INM000012829	**BIGSHARE SERVICES PRIVATE LIMITED** **Registered Address:** Office No. 36-2, 6th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400093 **Tel:** +91 22-6263 8200/22 **Contact Person:** Suraj G **Email:** rightsissue@bigshareonline.com **Website:** www.bigshareonline.com **SEBI Registration Number:** INR000001385

For Nandani Creation Limited
On behalf of Board of Directors

Sd/-
Gunjan Jain
Company Secretary and Compliance Officer

Place: Jaipur
Date: August 08, 2024

NANDANI CREATION LIMITED has filed a Letter of Offer with NSE, the Designated Stock Exchange. The Letter of Offer is available on NSE at www.nseindia.com, the website of the Lead Manager to the Issue, i.e., Srujan Alpha Capital Advisors LLP at www.srujanalpha.com, website of the company at www.nandanicreation.com and website of the Registrar at www.bigshareonline.com Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "***Risk Factors***" on page 19 of the Letter of Offer.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under U.S Securities Act and may not be offered, sold, resold or otherwise transferred within the United States, except in transaction not subject to, or exempt from the registration requirements of the US, Securities Act and applicable state securities laws. Accordingly, the Rights Entitlements and the Rights Equity Shares are only being offered and sold outside the United States in offshore transactions in compliance with Regulation 5 under the US. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. The Right Entitlements and the Equity Shares may not be re-offered, re-sold, pledged or otherwise transferred except in an offshore transection in accordance with Regulation S under the U.S. Securities Act. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or the Rights Entitlement for sale in the United States or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the Issue of any of the securities described herein in the United States or to conduct a public offering of securities in the United States. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or to the United States